

## BUSINESS OF THE HOUSE

ALLOCATION OF TIME FOR GOVERNMENT  
LEGISLATIVE AND OTHER BUSINESS

**Mr. Speaker:** I have to inform the House that the Business Advisory Committee met on the 1st December 1954, that is, yesterday, and agreed to the allocation of time in regard to Government legislative and other business as mentioned below:

*Legislative Business*  
—Bills:

	Time allo- cated
1. Andhra State Legislature (Delegation of Powers) Bill . . . . .	4 hours
2. Preventive Detention (Amendment) Bill . . . . .	15 "
3. Tea (Second Amendment) Bill . . . . .	1 hour
4. Indian Tarriff (Third Amendment) Bill . . . . .	2 hours
5. Industrial Disputes (Afn- endment) Bill . . . . .	4 "
6. Hindu Minority and Guardianship Bill (Motion for reference to a Joint Committee) . . . . .	5 "
7. Prevention of Disquali- fication Bill . . . . .	1 hour

*Discussions:*

*8. Discussion on Economic Policy of Government . . . . .	10 hours
9. Discussion on Progress Report of the First Five Year Plan . . . . .	8 "
10. Discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes . . . . .	6 "

*Supplementary Demands  
for Grants:*

11. Supplementary Demands for Grants in respect of Andhra, including Ap- propriation Bill . . . . .	2 "
12. Supplementary Demands for Grants, including Appropriation Bill . . . . .	5 "

In order to make available the time for disposal of this business, the Committee have recommended that a sitting of the House may be fixed on Saturday, the 11th December, 1954, and that there may be no Question Hour on that day.

The Committee have also suggested that if time permitted, the University

Grants Commission Bill might also be taken up.

I shall now ask the Minister of Parliamentary Affairs to move a formal motion for approval of this report by the House.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Before I move the formal motion, as desired by you, I would like to make one submission. After the decision which we took in the Business Advisory Committee yesterday, I consulted the Leader of the House. He is very anxious—and he wants—that the University Grants Commission Bill must be referred to a Joint Committee in this Session. For that I would request you allow the House to sit on the 18th December (Saturday). Then the reference of that Bill to the Joint Committee will be made certain. Time permitting, let us sit on the 18th, Saturday.

**Shri M. S. Gurupadaswamy (Mysore):** May I make a submission? The Bill is so important that one day is not sufficient for its discussion. So I feel that it may be deferred till the next Session. Otherwise, it is very difficult.

**Shri Satya Narayan Sinha:** There are six hours. We have no Question Hour on that day. After all, the Bill is being referred to a Joint Committee.

**Mr. Speaker:** I am not quite clear on that point. I would certainly be inclined to have one day more and allot Saturday, the 18th, for the purpose. But I think the better procedure would have been to approach the Business Advisory Committee again and bring the recommendations from them. I am prepared to allot time...

**Shri Satya Narayan Sinha:** I have no objection.

**Mr. Speaker:** ...because the difficulty, as the hon. Minister will see,

is that the Business Advisory Committee has not considered as to what time should be allotted to the University Grants Commission Bill. That question, I am afraid, we cannot settle by arguments in this House which will take a long time.

**Shri Satya Narayan Sinha:** I would very well go before the Business Advisory Committee.

**Mr. Speaker:** So what I should say is, let the Business Advisory Committee decide. Now, it is understood that the matter is coming before the Business Advisory Committee; it is also understood that Saturday, the 18th, will be the day allotted, and the Business Advisory Committee will be requested to fix the time necessary for the University Grants Commission Bill.

**Shri T. S. A. Chettiar (Tiruppur):** Before putting the motion...

**Shri T. K. Chaudhuri (Berhampore):** Before he formally moves the motion, I would convey a request to you as the Chairman of the Business Advisory Committee that the Government might also fix up a date-table for the Bills that are coming up; otherwise, we cannot fix up our programme. We may be interested in some Bills and may not be interested in others. There are several Committees also meeting.

**Mr. Speaker:** That was considered by the Business Advisory Committee, but not in the form in which the hon. Member has put it. I think—if I am not mistaken—at least three days' notice will be given in connection with the Supplementary Demands.

**Dr. Lanka Sundaram (Visakhapatnam):** That is only in connection with Appropriation Bills not other Bills.

**Mr. Speaker:** As regards the others, I myself think that Members would get intimation as much in advance as possible. But the point is that Government have their own difficulties. We shall see about it. I

believe the hon. Minister will note it.

**Shri Satya Narayan Sinha:** We will try to meet the request of the hon. Members as far as possible.

**Shri T. B. Vittal Rao (Khammam):** On a point of clarification. As regards the Industrial Disputes Bill, we do not have the Bill. How can we allot time for it?

**Mr. Speaker:** Order, order. The hon. Member need not be nervous on that point. The procedure that is followed by the Business Advisory Committee is that whenever the Government proposals come before them, not only all the Members of the Business Advisory Committee, but some other Members who take interest in the subject and also the Minister concerned are requested to be present. In respect of a Bill which is not yet before the House, the Minister is asked by the Committee as to what the measure is and what proposals it is going to contain, and on that the Committee allots time. So in this case too the Business Advisory Committee took into consideration as to what the nature of the Bill is going to be and then they have settled this point.

**The Deputy Minister of Labour (Shri Abid Ali):** Sir, I may submit that this small Bill has already been passed by the other House. The Bill proposes the 'plantation' to be added to the present Act.

**Mr. Speaker:** Order, order. I do not want to have the contents of any such details being discussed in this House. I only invited his attention to the fact as to how the Business Advisory Committee has decided. It is a Committee of the House and so far the convention has been that the decisions of the Business Advisory Committee are wholly unanimous. It is not that majority decisions are taken, and that is why I said, the motion is a formal one now.

**Shri Raghavachari (Penukonda):** Sir, am I to understand that the

[Shri Raghavachari.]

Government business ordinarily will follow in the order you were pleased to give and when they want to change that, at least three days, notice will be given to Members?

**Mr. Speaker:** Not necessarily. The House only gets an idea of what business is to be put through in this Session and then the daily business will be adjusted according to the requirements; and while considering the requirements hon. Members should remember that it is necessary to provide the other House with some work and therefore it becomes necessary to adjust the requirements. Some discussions go on unexpectedly long and some are curtailed very much shorter than expected.

**Shri Gadgil (Poona Central):** But, there is no holiday if the discussions close earlier.

**Shri T. K. Chaudhuri:** There was a suggestion some time back—I think it emanated from the Chair as far as I remember—that it should be the duty of the Government to furnish the Members with at least a summary of the Bills or legislative measures which they propose to introduce. That has not been done till now.

**Mr. Speaker:** I do not remember whether there was any such thing I said, but it would be desirable that Members should get intimation of the proposed legislation as early as possible. That is a proposition which everybody will admit. We are yet shaping ourselves and in course of time, I think, our conventions will be settled in that respect. But, due notice will be given to Members before a business is taken up. As the Deputy Minister of Labour has pointed out, this Bill has already been passed by the Rajya Sabha and therefore the Bill is before this House.

**The Minister of Labour (Shri K. K. Desai):** Sir, may I just point out that the Bill which is coming up before the

House will not take even four hours because the Bill is only to include the word 'plantation'? That is the only amendment.

**Mr. Speaker:** He is again coming to the same thing. The Business Advisory Committee has taken that into consideration.

**Shri T. B. Vittal Rao:** Sir, before this Session ends an important Resolution has to be placed before us regarding the Railway Convention because next year the Budget has to be framed according to that. That has not even been included here.

**Mr. Speaker:** The Government has not included that because they know how they would act.

**The Minister of Railways and Transport (Shri L. B. Shastri):** Sir, a resolution on the Railway Convention Committee's Report will have to be moved before the Session concludes. I am sorry it has not been included. I shall formally send a note through the Minister of Parliamentary Affairs to the Advisory Committee.

**Mr. Speaker:** I wish it had been brought to the notice of the Business Advisory Committee before. The consequence of that will be, perhaps, the University Grants Commission Bill will be crowded out or some other Government Bills will have to be crowded out because we have now allotted the maximum time possible. There are only two Saturdays.

**Shri L. B. Shastri:** It will not take more than an hour.

**Shri T. B. Vittal Rao:** Not more than an hour?

**Mr. Speaker:** If that has to be given precedence, the estimate of the time to be taken cannot be settled here because a lot of time will be spent in hearing Members as to what time should be taken. The Business Advisory Committee will have to meet and consider that point also and

see whether it is possible to adjust; otherwise some of these Bills will have to be dropped.

**The Deputy Minister of Railways and Transport (Shri Alagesan):** We are also told that the time for the Labour Minister's Bill is superfluous; that time can be utilised for this.

**Mr. Speaker:** Order, order. Who said that time is superfluous? The Minister may have his own ideas as to what time a Bill should take and the House may go entirely in the opposite direction. We shall go by the estimate as to how the House will look at the question and not as to how the Minister will look at the question.

**Shri Raghavachari:** Sir, you were saying that we must provide work for the other House and, therefore, changes will have to be made. Now, we have fixed a particular number of hours for each business. It is certainly open to the Government to stick to the order and not frequently change it.

**Mr. Speaker:** It is difficult to have a definite promise in respect of that for the simple reason that the business in the other House may be prolonged or may be concluded early. Even here we find that we fix time taking into consideration all the measures, but sometimes some business falls through and there is spare time. That is the reason for it. But, that means, of course, we shall not be so specific about everything; so far as possible the House will stick to this order or time-table. It is not an absolute thing.

**Shri Gadgil:** In any case it will not go beyond 24th?

**Mr. Speaker:** That is certain. Now, the Minister may move the formal motion.

**Shri Satya Narayan Sinha:** I beg to move:

"That this House agrees with

the allocation of time proposed by Business Advisory Committee in regard to the Government legislative and other business as announced by the Speaker today."

**Mr. Speaker:** The question is:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business as announced by the Speaker today."

*The motion was adopted.*

**Mr. Speaker:** So, this becomes the Allocation of Time Order of the House by unanimous consent.

#### DELHI JOINT WATER AND SEWAGE BOARD (AMENDMENT) BILL

**The Minister of Health (Rajkumari Amrit Kaur):** Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Joint Water and Sewage Board Act, 1926, for certain purposes.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Joint Water and Sewage Board Act, 1926, for certain purposes."

*The motion was adopted.*

**Rajkumari Amrit Kaur:** I introduce\* the Bill.

**Shri S. V. Ramaswamy (Salem):** Sir, on a point of order. Yesterday, clauses 39 to 60, when they were taken up.....

**Mr. Speaker:** Order, order. That point of order can come when the Code of Criminal Procedure (Amendment) Bill is taken up; not now. Now, we go to the Andhra State Legislature (Delegation of Powers) Bill.

\*Introduced with the recommendation of the President.